

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No.1787/DEL/2015  
Assessment Year: 2006-2007

M/s. Panoramic Entertainment Pvt. Ltd., Merged in: M/s. Viable Agro Food Products Pvt. Ltd., M-7, M-52-53 Ground Floor, Gali No.10, Anand Parbat Industrial Area, New Delhi.	vs.	Dy. CIT, Circle-14(1), New Delhi.
TAN/PAN: AACCP0286C		
(Appellant)		(Respondent)

Appellant by:	Shri Manu K. Kriti, Adv.		
Respondent by:	Shri Apoorva Bhardwaj, Sr.D.R.		
Date of hearing:	01	02	2021
Date of pronouncement:	11	02	2021

**ORDER**

**PER AMIT SHUKLA, JM**

The aforesaid appeal has been filed by the assessee against the impugned order dated 30.12.2014, passed by Ld. Commissioner of Income Tax (Appeals)-VII, Delhi for the Assessment Year 2006-07.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas

Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 11<sup>th</sup> February, 2021.

Sd/-

**[B.R.R. KUMAR]**

**[ACCOUNTANT MEMBER]**

DATED: 4/02/2021

PKK:

Sd/-

**[AMIT SHUKLA]**

**JUDICIAL MEMBER**